RAJYA SABHA

ednesday, the Und August, 1984 [31 •avana, 1906 (Saka)

Ihe House met at eleven of the clock Mr. Deputy Chairman in the Chair.

MEMBER SWORN

Shri Anant Prasad Sharma (Bihar)

ORAL ANSWERS TO QUESTIONS

Proposed ban on Strikes in Horpltafe

"401. SHRIMATI MONIKA DAS; .11 the Minister of HEALTH AND VMILY WELFARE be pleased to state:

- (a) whether karameharis in the All ndia Institute of Medical Sciences, New >M resorted to one-day strike during >e first week of August, 1984, if so, what ••e the reasons therefor:
- (b) whether Government propose to tring hospitals under essential services and jan strikes by hospital employees in the country;
- (c) if so, what are the details in this regard; and
- (d) if the answer to part (b) above be in the negative, what steps Government propose to take to prevent such strikes?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUDBHEN M. JOSHI): (a) The Group C & D employees of the All India Institute of Medical Sciences resorted to a 24-hour token strike On the 2nd August, 1984. demanding Immediate implementation of the backlog promotion scheme and construction of staff quarters on the vacant land belonging to the Institute after removal of unauthorised Jhuggies from that Iand.

- (b) Hospitals are an essential service under the Essential Services Maintenance Act, 1981. There is no proposal as present to ban strikes by employes of Central Government Hospitals
 - (c) Does not arise.
- (d) Suitable action would be takea at ih_e appropriate time to dealt with particular situations.

SHRIMATI MONIKA DAS; Whenever hospital and health services are disrupted, whether it is due to strikes by karameharis or by nurses and Doctors, the people are put to great inconvenience. Now they have decided to resort to go-slow tactics from the 28th August to place their demand for construction of staff quarters and implementation of the backlog promotion! scheme for Doctors and Nurses. According to newspaptr reports druggists are also going to have strike. I do not know whether it is only in the paper. Taking all these into consideration I would like to know from the Hon'ble Minister whether the Health Ministry has constituted any permanent cell to redress the legitimate grievances of the hospital staff and whether the Government propose to bring forward a comprehensive legislation" to cover all the persons employed in institutions connected with the medical profession in the country and if so, whea.

MISS KUMUDBHEN M. JOSHI: I do not understand what type of cell the Hon'ble Member has in mind. Whea we get grievances from our employees, ww do look into them very seriously and wherever possible we try to solve their grievances and see that an amicable atmosphere is maintained in the hospitals.

SHRIMATI MONIKA DAS: Keeping in view the need to implement public health programmes, I would like to know whether the Government propose to bring item No. 6 in the Staie List relating to public health and sanitation, hospitals and dispensaries to the Union List, and also whether they propose to constitute an All India Medical Service to give a fair deal to persons exclusively engaged in institutions connected with medical profession. You know, Sir, today the medical profession is neglected and that is why I wanted to know whether the Government propose to bring forward a comprehensive legislation to cover Nursesi Doctors, etc. engaged in the medicai profession.

MISS KUMUDBHEN M. JOSHI; I Health is a State subject and therefore, the State Governments have to look into the service conditions of various categories of staff working in their hospitals. I do-

3

not think we are concerned with such a roposal.

SHRIMATI MONIKA DAS: When State Governments are not doing it, what is to be done? That is why I asked whether the Government propose to bring 'health' to the Union List so that the Central Government can look after them.

SHRI B SHANKARANAND: The Hon'ble Member will do well to look into her main question and tell me how this comes out of it at all.

DR. SHANTI G. PATEL: Sir, in reply to part (b) of the question as to whether the Government proposes to bring hospitals under essential services and ban Strikes by the hospital employees in the country, the honourable Minister has said that hospitals are essential services under the Essential Services Maintenance Act and there is no proposal at present

to ban strikes by the employees of the Central Government hospitals. This is a very welcome statement. But, in reply to part (d) of the question, "if the answer to part (b) be in the negative, what steps the Government proposes to take to prevent such strikes?", the Minister has replied that suitable action would be taken at the appropriate time to deal with particular situations. Sir, this is very vague. Hospitals are very sensitive undertakings and all steps must be taken to avoid strikes or dislocation of work because, ultimately, it is the patient who suffers. Therefore, I would like to know whether there is any regular grievances settlement machinery, as envisaged in the Industrial Disputes Act, and whether the 'Government would consider reference of such grievances, which cannot be settled amicably, to a third party, for arbitration or adjudication by an industrial court.

This becomes very necessary because, Jn reply to part (a) of the question, it has been said that one of the demands was with regard to the backlog promotion scheme. It says "backlog", which, means promotions have not been given for a very long time. It is very obvious that the matter has been pending here. I would therefore, like to know what the machinary it w>r solving the day-to-day griev-

ances and whether the Government wouli supplement it with arbitration or adjudication

MISS KUMUDBHEN M. JOSHI: Sir, so far as the Institute is concerned, keeping in view the demands of the faculty staff and the other staff belonging to the C and D Groups, a Committee was appointed under the chairmanship of Dr. M. L. Dhar and he made certain suggestions but the decision taken was only for the faculty staff. So, when the C and D Categories demanded that their backlog promotion problems should be solved as per the decisions taken, the standing finance Committee went into the details of all the problems and the matter is pending. Then, Sir, we have toi see the budget aspects also and we have to see whether it has been provided to the Institute or not, because a large number of employees are in the C and D Categories. So, the Ministry has asked the All-India Institute of Medical Sciencs to give us the categorywise demands of the staff, the type c* promotional avenues that they are having and what the backlog is. We have asked the Institute and we are examining the proposal and we wiH look into it.

DR. SHANTI G. PATEL: Sir, my question has not been answered at all, I have asked whether there exists any grievances settlement machinery for tackling these problems.

MR. DEPUTY CHAIRMAN; A Committee is looking into it according to the Minister

DR. SHANTI G. PATEL: She has referred to it in respect of the backlog promotion scheme. That is all right and I welcome it and I am really thankful to the Minister for that. But, to avoid strikes-because the whole emphasis is ort strikes-I would like to know, whether there is any grievances settlement machinery or whether the Government will be prepared for referring all such disputes to a third party, say, for arbitration or adjudication. The Minister can say "Yes" or "No".

MR. DEPUTY CHAIRMAN; The point has been made quite clear and there cannot be any "Yes" or "no".

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DR. SHANTI G. PATEL; Sir, T seek our protection. I have asked a specific ucstion,

espective bodies and necessarily in favour

f the employees or karmcharis

ley are our people.

SHRIMATI MONIKA DAS Sir. the finister has not replied at all.

DR. SHANTI G. PATEL; Sir, even for rbitration or adjudication, negotiations nd talks have to take place. But, with jgard to part (dj of the question, 1 ranted to know what machinery they have r they propose to have to put an end to lis strike. He has not replied to that at

MR. DEPUTY CHAIRMAN; He has [lid that there is a management committee.

DR, SHANTI G. PATEL; The commitee is there, and it may be for negofiaions and talks. But let him reply. He an say "Yes" or "No".

MR. DEPUTY CHAIRMAN; He has

DR. SHANTI G. PATEL; I have spe-, ifically asked about adjudication and irbitration. I 'am asking whether

MR. DEPUTY CHAfRMAN: No, no. le replied that ihe management com i there.

DR. SHANTI G. PATEL; I am very

MR. DEPUTY CHAIRMAN: You eantot cross-examine every time you put a luestion. Your question is clear.

DR. SHANTI G. PATEL: i asked wheher there is any arbitration...

MR. DEPUTY CHAIRMAN: No. please. (Interruptions)

io Questions

SHRIMATI MONIKA DAS: This is a very serious problem. This is the health problem. (Interruptions)

SHRI B. SHANKARANAND: Sir, I am sorry I cannot satisfy the Members. (Interruptions)

MR. DEPUTY CHAIRMAN: What is the machinery?

SHRI B. SHANKARANAND: There is no dispute, and there is no question of solving any dispute.

श्रीमती प्रेमिलाबाई दाजीसाहेब चव्हाण : श्रीमन, मिनिस्टर साहब ने जो बसाया है उस से पोजीजन क्लेरीफाइ नहीं होती। क्या वह ध्यान में रखेंगे कि उनकी पी-लिसी की वजह से अनुसा सफ़र न करे ग्रीर जो कर्मचारियों की डिमांडस हैं उन पर विचार करें। अगर कर्मचारी सेटिस्फाइ नहीं हुए तो बेन से कुछ नहीं होगा। इस लिए मंत्री जी जल्दी से जल्दी सोच कर हाउस बसाना चाहिए कि वह क्या करने वाले ₹ 1

एम ० जोशी कुमारी कुमदबेन कोई समस्या आती है तो उस को ध्यान में रख कर ही हम सीवते हैं। अस्पताल में गड़बड़ हो आये तो लोगों को परेशानी नहीं होतो चाहिए। इस विषय में भैत कहा और मेरे सीनियर कुलीग ने कहा कि जो प्रयोजल आए हैं उन को देख रहे हैं। काम हो रहा है। समस्या के बाने से पहले ही हम सोचते हैं। ऐसा नहीं है कि सब समस्याएं एक साथ ह**ा** हो जाये। जनता की सविद्या को ध्यान में रखते हुए हम यह सीचते हैं कि उन को कष्ट कम हो । और कमैचारियों को जो डिमांडस हैं उन को जितना हो सके पूरा करने की कोशिश कर रहे हैं।

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जरुरी नहीं हैं कि सारी डिमांडस एक उाच पूरी हो सके।

SHRIMATI USHA MALHOTRA: Will the hon. Minister be pleased to state whelher they are thinking of constituting a committee to go into these grievances, because as things are, I feel, they are not being examined thoroughly and th_f demands are considered as a whole, as a lot, with the result that they are not getting a fair deal at all? I would request the hon. Minister to kindly state whether he is thinking actively om this to set up a committee t_0 go into the various demands, legitimate demands.

SHRI B. SHANKARANAND: The answer is 'no',

MR. DEPUTY CHAIRMAN: Next question,

*402. [The questioner (Shri V. Gopal-samy') was absent. For answers, vide col. infra.]

Wrong Assessment about the Narmada and the Gandhinagar Dam

*403. SHRI KAILASH PATI MISHRA-Will the Minister of IRRIGATION b? pleased 1° state;

- (a) whether a consultant of the Narmada Planning Agency had cautioned against disastrous consequences of implementing the present designed height of th. Narmada Dam which is based on the avail' ability assessment of water at 26 millio;! acre feet while the "observed river Hou series' have determined it to be 22.5 million acre feet, which in turn has proved ihat acquisition of vast areas of land was not necessary with the result that several incidental projects are now not feasible;
- (b) whether it is a fact that the Gandhisagar Dam on the Chambal rive_r was also built on wrong assessment of availability of water at 5.6 million acre feet, resuming in unutilised capacity of 2 million acre feet making the acquisition of unsubmerged 42,500 awes of forest and farm land a wasfe; and
- (c) if so, what are the details ia this regard?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI HARI NATH MISHRA): (a) The Chakmas, Narmada Planning Agency, Government of Madhya Pradesh, has intimated that the Agency ha_s not entrusted to any expert the task of going into the question of availability of water i_n the Narmada River.

(b) Gandhisagar Reservoir on Chambal River has been planned and executed for a live storage capacity of 5.6 MAF (Mfiion Acre ft.) with a view to store surplus waters that flow from the catchment area in the years of good rainfall to have a carry over storage for use in the lean years of rainfall. Acquisition Of lands has been made to correspond to the live storage capacity.

(c) Does not arise.

श्री कैलाशपित मिश्र : उपतभापित महोदय, मैं श्रापके माध्यम से पूछ पहा हूं कि क्या भूगर्भशास्त्रियों ने नर्भदा प्रोजेक्ट के सम्बन्ध में सायधानी बरतने का स्रायेदन दिया था ?

श्री हरिनाथ मिश्रः मुझे इस तरह की कोई बात पता नहीं है। इस प्रसंग में मैं यह विशेष रूप से निवेदन करना चाहता हूं कि इस प्रोजेक्ट में बहुत बढ़े-2 विधिवेत्ता और इंजीनियर्स शामिल श्रे। अगर आप की इजाजत हो तो मैं उन के नाम पढ़ सकता हूं। और उन्होंने यह निर्णय दे दिया दिसम्बर 1979 में और उस में स्पष्ट रूप से कहा गया है कि 45 वर्ष के बाद हो इस को किसी तरह से जान हो सकती है। हमारा निर्णय फाइनल है सब बातों में।

श्री कैताश पति नित्र : पंी जी ने यह उत्तर ती दें दिया लेकिन वह भी जानते हैं और मैं भी कि बिहार में जो दो नदियां हैं कोसी और गंडक...